

1986-87.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-5691/88]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Dairy Federation of India Limited, Anand, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Dairy Federation of India Limited, Anand, for the year 1986-87.

[Placed in Library. See No. LT-5692/88]

**Financial Estimates and Performance
Budget, 1988-89 of the Employees'
State Insurance Corporation**

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): I beg to lay on the Table a copy of the Financial Estimates and Performance Budget 1988-89 (Hindi and English versions) of the Employees' State Insurance Corporation Under section 36 of the Employees' State Insurance Act, 1948.

[Placed in Library. See No. LT-5693/88]

**Punjab Agricultural Produce Markets
(Amendment) Act, 1987**

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy of the Punjab Agricultural Produce Markets (Amendment) Act, 1987 (President's Act No. 3 of 1987) (Hindi and English versions) published in Gazette of India dated the 17th November, 1987 under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.

[Placed in Library. See No. LT-5694/88]

**Notifications Under the Essential
Commodities Act, 1955**

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

- (1) The Fertilizer (Control) (Second Amendment) Order, 1987 published in Notification No. S.O. 1079 (E) in Gazette of India dated the 11th December, 1987.
- (2) S.O. 11 (E) published in Gazette of India dated the 1st January, 1988 regarding exemption to the Food Corporation of India from the Operation of the provisions of paragraphs (a) and (b) of sub-clause (1) of clause 23 of the Fertilizer (Control) Order, 1985 in respect of imported fertilizers handled by them on behalf of the Central Government.

[Placed in Library. See No. LT-5695/88]

12.17 hrs.

[English]

MATTERS UNDER RULE 377

- (i) Need to open a Sugar Mill in Belgaum (Karnataka)

SHRI S.B. SIDNAL (Belgaum): There is excess sugar cane in Belgaum (Karnataka) district, which cannot be crushed by the existing eight sugar mills. The farmers of Belgaum district have been agitating for the last 3 months for an alternative arrangement, permitting them to send sugarcane to Maharashtra for crushing. The Government of Karnataka is charging Rs. 8/- per tonne as Purchase Tax from these farmers of Belgaum which is hitting them very hard. About 10 lakh tonnes of sugarcane has been accumulated in Belgaum. I, therefore, request Union Government to find out some *via media* so that this sugarcane lying in Belgaum is crushed and the farmers get the

remunerative price for the sugarcane.

[*Translation*]

- (ii) **Hunger Strike by college teachers in Bidar (Karnataka) for non-payment of their salary**

SHRI NARSING SURYAWANSHI (Bidar) : Mr. Speaker, Sir, Lecturers and other employees of Government recognised colleges in Bidar (Karnataka) are on a hunger-strike since 07-03-88 in front of the district authority's office. Their grouse is that nearly 3,000 employees in Bidar district and nearly 15,000 employees in the entire State of Karnataka have not been paid salaries for the last three months. Denial of their rightful dues has left their families starving.

The University Grants Commission gives grants to these colleges and supervises their overall working.

I request the hon. Education Minister of the Central Government to ask the State Government and the University Grants Commission to find out the reason behind non-payment of salaries to the lecturers of these colleges. He should further instruct the State Government to extend all possible financial assistance to these colleges to enable them to pay salaries to their lecturers and other employees.

- (iii) **Need to direct the Madhya Pradesh Government to provide electricity connections to the houses of Harijans and Adivasis**

SHRI KAMMODILAL JATAV (Morena) : Mr. Speaker, Sir, electricity has not reached most of the houses of Harijans and Adivasis in Madhya Pradesh. I urge the Central Government to direct the Madhya Pradesh Government to provide electricity connections in the houses of Harijans and Adivasis. If there are any obstacles in this respect, these should be got removed.

[*English*]

- (iv) **Need to open a Paper Mill and a Sugar Mill in Domariaganj, District Basti, U.P.**

SHRI K.J. ABBASI (Domariaganj) : There is no industry in my Constituency,

Domariaganj, District Basti. There are five sugar mills in this District, but none of them falls within my Constituency.

There used to be a sugar mill in Barhmi but 20 years ago it was shifted to some other province with the result that the cane-growers have to carry their produce to Anandnagar, District Gorakhpur.

My Constituency is rich in paddy and cane and can supply adequate raw material for a Paper Mill and sufficient cane for Sugar Mill.

It is the genuine need of the people of this area which should be fulfilled by setting up a Paper Mill and a Sugar Mill in my Constituency.

The Hon'ble Minister for Industries, is therefore, requested to kindly do the needful to boost the socio-economic structure of the people of this area.

- (v) **Need to review the decision to import Cotton**

SHRI N. VENKATA RATNAM (Tenali) : It is reported in 'Hindu' dated 10-3-88 that plans are afoot by Government of India to import large quantities of cotton against the Cotton Policy announced in 1987 to be valid for three years. It is also reported that the Government of India relaxed its rules and gave permission for import of cotton contrary to its own policy. Cotton growers in Andhra Pradesh and other States have long been agitating for remunerative price of cotton. It looks that the Government of India has succumbed to the pressures of the Textile Mill Owners ignoring the interests of the cotton growers.

It is, therefore, impressed upon the Union Government to review its decision to import cotton.

- (vi) **Need to direct Metro Railway authorities to clear the water bills of Calcutta Municipal Corporation**

SHRI HANNAN MOLLAH (Uluberia) : The Metro Railway Authorities owe a sum of Rs. 71 lakhs to the Calcutta Municipal Corporation for consuming water for its construction activities. It is understood that the Metro Railway Authorities are not paying the due amount to the Corporation